

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 247/MP/2024

Subject : Petition to adjudicate on the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012.

Petitioner : GVK Gautami Power Limited

Respondents : APCPDCL and 4 others

Date of Hearing : **6.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Harsha V. Rao, Advocate, AP Discoms

Record of Proceedings

During the hearing, the learned proxy counsel for the Respondents sought time to file its reply in the matter. None appeared on behalf of the Petitioner, despite notice.

2. Accordingly, the Commission adjourned the hearing, after permitting the Respondents to file their replies on or before **4.2.2025**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **21.2.2025**.
3. The Petition will be listed for hearing on **27.2.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

